

NOTIFICATION

(As per the Orders of the Hon'ble High Court in Roc.701/E1/2010, dt.02-11-2017)
APPLICATIONS FROM THE ELIGIBLE CANDIDATES ARE INVITED FOR THE
POST OF ATTENDER (ON CONTRACT BASIS), SPECIAL MAGISTRATE
COURT, TANUKU, WEST GODAVARI DISTRICT.

Name of the Post.	Emoluments.
<u>ATTENDER.</u> (on contract basis)	POST: 1 (One)
SPECIAL MAGISTRATE COURT, TANUKU, WEST GODAVARI DISTRICT.	Rs.13,000/- P.M., (Consolidated Pay)

The applications (together with bio-data) should be addressed to the Prl. District Judge, West Godavari, Eluru.

The last date for receipt of applications is upto 5-00 P.M. on 10.11.2020.

TERMS AND CONDITIONS: (In respect of employees who retired from service, under the purview of A.P.L.G.S)

1. Any employee who crossed the age limit of 69 years shall not be eligible for appointment to the said posts.
2. Any employee who has taken voluntary retirement on the ground of medical invalidation, compulsorily retired from service, dismissed or removed from service shall not be eligible for appointment to the said post.
3. If no suitable retired persons are available from A.P.Last Grade Service in Judicial Department in the District, an outsider will be considered.

QUALIFICATIONS:

Must have passed VII class Examination.

AGE :- As on 01-07-2020 the candidate must have completed the age of 18 years and must not have completed the age of 34 years. The age relaxation of maximum age limit in respect of S.Cs., S.Ts., and B.Cs is 5 years and 10 years in case of candidates of Physically Handicapped and Ex-Service men as per existing Rules, subject to maximum of 44 years.

4. Preference shall be given to the local candidates i.e., persons living in the same station or near about Place.
5. The person must have medical fitness and mental alertness for holding of the above said posts.
6. Preference will be given to those candidates who have experience in the relevant field.
7. The tenure of the appointment of the contract basis is 2 Years from the date of joining duty.
8. During the contract period, the 2nd party i.e., the candidate shall work in the court to which he is appointed and shall render unblemished service.
9. During the tenure of his appointment and working in the Court, the 2nd party shall follow the norms of discipline which the employee of a regular court follows, like attending the court during regular working hours etc.,

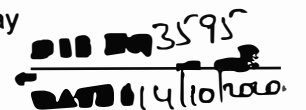
10. The Selected candidate shall enter into an agreement as Prescribed by the authority.
11. During the contract period, in lieu of services rendered by the second party, the later shall be paid:
- Rs.13,000/- P.M.(Consolidated Pay).** This shall be in addition to the terminal benefits the second party is getting from his previous employment.
 - The place of posting shall not be considered as a permanent arrangement even in the tenure of two years and the second party shall be liable to be transferred to such other place as may be directed by the first party.
 - The provisions contained in Andhra Pradesh Civil Services (Conduct) Rules, 1964 shall be applicable.
 - During the tenure of the contract of appointment, either party can terminate this contract by issuing one month's prior notice or on payment of **Rs.13,000/- P.M.(Consolidated Pay)**, in lieu thereof, without assigning any reasons.
12. No T.A. and D.A. will be paid to the candidates who attend the interview.
13. Applications will be rejected summarily if any applicant is found canvassing or endeavoring to enlist his candidature, extraneous support whether from officials or non officials by himself /herself or through his / her relatives or friends or acquaintance.
14. Applications are liable to be rejected at any stage if any information furnished therein is found to be false and applicants are liable for prosecution for furnishing false information.
15. Application should be submitted in the proforma enclosed herewith, Applications received in any other format will be rejected summarily.

Copies of documents to be enclosed to the application:

- Date of Birth certificate duly attested by a Gazetted Officer.
- Nativity Certificate issued by not below the rank of Tahsildar.
- Academic qualification marks lists, Pass certificate, Provisional certificate, and other certificates to prove their professional skills if any.
- Two Pass port size photographs, out of which one should be affixed on the application form, duly attested.
- Caste/Community Certificate issued by not below the rank of Tahsildar.
- A self addressed stamped envelope (for ordinary post).


PRL. DISTRICT JUDGE, 14/12/17
W.G., ELURU.

To
All the Judicial Officers in the District with a request to cause display of the same on their respective Courts Notice Boards.
The Prl. District Court's Notice Board.


DIB NO 3595
14/12/17

Copy to:

The District Public Relations Officer, West Godavari, Eluru , for wide publicity.
The Senior Superintendents, Accounts Section & Central Nazareth,
Prl. District Court, W.G., Eluru.
Placed the District Court's website i.e.,
<http://districts.ecourts.gov.in/westgodavari>

Application for the post of Attender, Special Magistrate Court, Tanuku.

Ref:- District Court's Notification Dt. 14.10.2020

1. Name of the Applicant
(In Block letters) :
2. Father's Name :
3. Date of Birth and age :
4. Address for Correspondence :

5. Permanent Address :

6. Whether belonging to :
7. Employment Exchange
Registration Number with
date and place. :
8. Educational Qualifications :
9. Other Qualification if any :
10. Previous Experience if any :
11. Any other relevant information :
12. If the applicant is a retired
Judicial Employee other than
medical invalidation candidates:
 - (a) Date of retirement. :
 - (b) Date of crossing of 65 yrs :
 - (c) Where the individual was
retired and in which
category. :

Affix a latest
Passport size
Photo

Station :
Dt.

Signature of the Applicant.